

**ITEM NO.19**

**COURT NO.1**

**SECTION X**

**S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS**

**Writ Petition(s)(Criminal) No(s). 351/2023**

**SARVESH MATHUR**

**Petitioner(s)**

**VERSUS**

**THE REGISTRAR GENERAL  
HIGH COURT OF PUNJAB AND HARYANA**

**Respondent(s)**

**(FOR ADMISSION and IA No.156368/2023-PERMISSION TO APPEAR AND ARGUE  
IN PERSON )**

**Date : 15-09-2023 This petition was called on for hearing today.**

**CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA**

**For Petitioner(s) Petitioner-in-person**

**For Respondent(s)**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The petitioner who appears in person has a grievance that the Video Conferencing facilities which have been set up by the High Court of Punjab and Haryana are not being put to use and the High Court has completely disbanded the use of the Video Conferencing facilities.
- 2 Issue notice to the Registrar General of the High Court of Punjab and Haryana.
- 3 We also in addition, issue notice to the Registrars General of all the High Courts which shall be communicated by the Registrar (Judicial) through email.
- 4 We also issue notice to the Registrars of the National Company Law Appellate

Tribunal, National Consumer Disputes Redressal Commission and the National Green Tribunal.

5 The Registrar Generals of the High Courts and the Registrars of the Tribunals shall intimate this Court as to whether hearings in the hybrid mode are being allowed or whether the facilities have been disbanded. They shall also file an affidavit before this Court within a period of two weeks from today. They shall indicate :

(i) How many video conferencing hearings have taken place in the last three months; and

(ii) Whether any courts are declining to permit video conferencing hearings.

6 Service shall also be effected on the Central Agency. We request the Solicitor General to assist the Court on the availability of hybrid hearings in the Debt Recovery Tribunals, Debt Recovery Appellate Tribunals, Customs Excise and Service Tax Appellate Tribunal, Income Tax Appellate Tribunal and other Tribunals under the various Ministries.

7 List the Writ Petition on 06 October 2023.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(RENU BALA GAMBHIR)**  
**COURT MASTER (NSH)**